

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.65921 of 2025**

Arising Out of PS. Case No.-270 Year-2025 Thana- SAHEBGANJ District- Muzaffarpur

Abhishek Kumar S/o Nagina Bhagat R/o Village - Minapur, Ward no.- 11, P.S
- Sahebganj (Rajepur O.P), District - Muzaffarpur

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Manish Chandra Gandhi , Advocate

For the Opposite Party/s : Mr. Pradeep Narain Kumar , APP

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 22-09-2025 Heard learned counsel for the petitioner and the
State .

2. Petitioner apprehends arrest in a case registered for the offence punishable under section 111 (2), 319 (2), 318 (4), read with 3 (5) of BNS and and 66 (c) , 66 (d) IT Act.

3 . As per the prosecution case , on a secret information, informant along with others conducted a raid was conducted in the house of this petitioner where huge incriminating articles were recovered and one co-accused Vikash Kumar was apprehended who disclosed the names of other accused persons including this petitioner and also confessed their involvement in the cyber crime .

4. Considering the seriousness and nature of accusation , recovery of huge incriminating articles and other



circumstances of the case , prayer for pre=arrest bail of the
petitioner is hereby rejected.

(Prabhat Kumar Singh, J)

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